

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**THURSDAY, THE EIGHTH DAY OF JANUARY
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND**

THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT APPEAL NO: 908 OF 2025

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 23-06-2025 in W.P.No.42636 of 2017 on the file of the High Court.

Between:

Jalli Manikya Rao, S/o J. Venkaiah Paul, Aged 59 Years, Retired Employee of T.S. TRANSCO, Telangana State.

.....APPELLANT/PETITIONER

AND

1. Transmission Corporation of Telangana Ltd, Vidyut Soudha, Somajiguda, Hyderabad - 500 082, Represented by its Managing Director.
2. The Chief General Manager (HRD), Transmission Corporation of Telangana Ltd., Vidyut Soudha, Somajiguda, Hyderabad - 500 082.

.....RESPONDENTS/RESPONDENTS

I.A.NO:1 OF 2025

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to take him to into service and continue the petitioner in service treating his date of birth as 09-09-1965 pending disposal of the writ appeal.

Counsel for Appellant : SRI T.P.ACHARYA

Counsel for Respondents : SRI SRINIVASA SRIKANTH (SC FOR TG TRANSCO)

The Court made the following JUDGMENT : -

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN**

WRIT APPEAL No. 908 of 2025

DATED : 08.01.2026

Between:

Jalli Manikya Rao

... Appellant

AND

Transmission Corporation of Telangana Limited,
Rep., by its Managing Director,
Vidyut Soudha, Somajiguda,
Hyderabad and another.

... Respondents

JUDGMENT

Mr. T.P. Acharya, learned counsel for the appellant.

Mr. S. Srikanth, learned Standing Counsel for Transmission Corporation of Telangana Limited appears for the respondents.

2. Appellant entered service on 07.07.1990 in the Andhra Pradesh State Electricity Board (APSCB) with a date of birth 01.07.1964 as it appeared in his Secondary School Certificate (SSC) in which he appeared in April, 1981.

The correction in his date of birth by the Secondary School Certificate was made on 20.09.1993 to 09.09.1965. His first representation for correction of date of birth based up on the corrected Secondary School Certificate was made on 26.02.1994, which was rejected on 16.02.1995. The appellant contends that the rejection was by cryptic order. His second representation was made on 09.03.2009 after 14 years which was again rejected on 16.07.2009. He again made a representation on 27.12.2016 for correction of his date of birth which was rejected on 29.05.2017. Thereafter only he approached the writ Court in W.P.No.42636 of 2017. The learned writ Court has refused to grant relief relying upon a Division Bench decision in W.A.Nos.1660 of 2018 and 593 of 2016 on the ground of inordinate delay invoking the writ jurisdiction. Being aggrieved, the appellant has preferred this appeal.

3. We have considered the submissions of the learned counsel for the appellant and the learned Standing Counsel appearing for the respondent Corporation.

4. In matters of correction of date of birth, the delay is often fatal as by that time not only the matter becomes stale, but the seniority position *inter se* amongst the incumbents to the cadre, the chances of promotion to those who

are waiting in line also are likely to get affected if such correction is allowed at the fag-end of the service. In this case, the appellant was aware of the date of birth upon correction by the SSC on 20.09.1993. Even though his request was rejected on 16.02.1995 as being beyond the two years window period from joining service, he waited till 2017 to prefer a writ petition. The appellant has superannuated in 2025. The learned writ Court refused to exercise its discretionary jurisdiction on the ground of unexplained delay in seeking such correction of date of birth.

5. Upon hearing learned counsel for the parties in the facts and circumstances noted above, we do not find any error in the approach of the learned writ Court.

6. Accordingly, the instant writ appeal is dismissed. No costs.

//TRUE COPY//

SD/-A.V.S. PRASAD
DEPUTY REGISTRAR

SECTION OFFICER

To

1. One CC to SRI T.P.ACHARYA, Advocate [OPUC]
2. One CC to SRI SRINIVASA SRIKANTH (SC FOR TG TRANSCO) Advocate [OPUC]
3. Two CD Copies

SA
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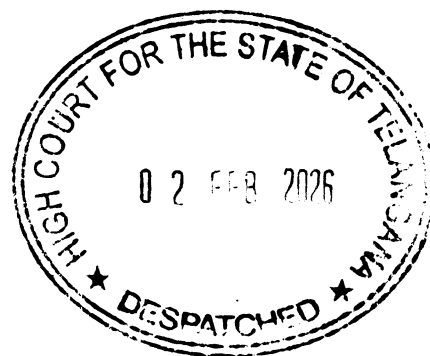
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HIGH COURT

DATED:08/01/2026

JUDGMENT

WA.No.908 of 2025



DISMISSNIG THE W.A
WITHOUT COSTS.

(5) SK
23-01-28.